

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:4134  
ANSWERED ON:19.02.2014  
TIME LIMIT FOR FURNISHING INFORMATION  
Ajay Kumar SHRI

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) the average time taken to furnish information under the RTI Act to applicants by the RTI Cells in the Ministries/ Departments;
- (b) whether there are any complaints regarding non-furnishing of information to RTI applicants in given time during the last two years and the current year;
- (c) if so, the names of ministries for which such complaints are highest and the least; and
- (d) the steps taken by the Government for prompt reply and strict compliance of stipulated time frame by all Ministries/ Departments?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCE AND PENSIONS AND MINISTER OF THE STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY)

(a) Madam, no such data is maintained. However, it is mandatory for all Public Authorities to supply information within the stipulated time period as provided in the Right to Information Act, 2005.

(b) Yes, Madam.

(c)

No. of complaints	2012	2013
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Highest	Ministry of Railways	Govt. of NCT of Delhi
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Lowest	There are more than 90 public authorities against whom only one complaint has been received in the Central Information Commission	There are more than 100 public authorities against whom only one complaint has been received in the Central Information Commission
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(d) The Right to Information Act, 2005 has an inbuilt mechanism to ensure that the applications under the Act are disposed of in time. The Act, inter-alia, provides for imposition of a penalty of upto a maximum of Rs. 25,000/- and/or disciplinary action against a Public Information Officer for malafidely not furnishing information in time.